

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 42

**CA 78/2022 CA 76/2022 CA 77/2022 CA 79/2022 CA 86/2022 in CP
294/MB/2021**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 12.01.2024

**NAME OF THE PARTIES: UNION OF INDIA V/s VIDEOCON
TELECOMMUNICATION LTD**

Section 241-242 of the Companies Act, 2013 and Rule 11

ORDER

**CA 78/2022 CA 76/2022 CA 77/2022 CA 79/2022 CA 86/2022 in CP
294/MB/2021**

- 1) Mr. Zal Andhyarujina, Ld. Sr. Advocate a/w Ms. Ishani Khanwilkar, Advocate for the Petitioner/s and Mr. Aditya Sikka, Ld. Advocate for the Union of India are present.
- 2) A copy of the Status Report has been submitted by the Ld. Counsel for the Union of India and a copy thereof has also been handed over to the other side.

3) Heard Ld. Counsel for the Union of India Partly for a considerable time.

Stand over to 22.01.2024, for continuing the rest of Argument. By consent,
the matter will be taken up at 2:30 PM.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant/Rohit